

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 79 OF 2023

IN THE MATTER OF:

HARI PRAKASH

.... APPLICANT

VERSUS

UTTAM SUGAR MILLS LTD,
LIBBERHEDI & ORS

....RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO.2/ UTTAM SUGAR
MILLS, LIBBERHEDI, HARIDWAR (UTTARAKHAND)

PAPERBOOK

(FOR INDEX PLEASE SEE INSIDE)

ADVOCATE FOR RESPONDENT NO.2: NEERAJ KUMAR SHARMA

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
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RESPONDENT NO. 2

(Uttam Sugar Mills Ltd.)

THROUGH



NEERAJ K. SHARMA
ADVOCATE

COUNSEL FOR THE RESPONDENT NO.2

430, NEW LAWYERS CHAMBERS,

SUPREME COURT OF INDIA,

NEW DELHI-110001

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**THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
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REPLY ON BEHALF OF RESPONDENT NO.2

MOST RESPECTFULLY SHOWETH:

1. That the instant Reply is being filed on behalf of answering Respondent as the present Respondent was impleaded in the above-mentioned matter vide order dated 09.01.2024 and was permitted to file its response in view of the Joint Committee Report dated 17.03.2023, which was constituted vide order dated 10.02.2023, passed by this Hon'ble Tribunal in the above-mentioned matter and as such the present reply is being filed on behalf of Respondent no.2. The said joint committee included

CPCB, UPPCB, UKPCB and the District Magistrate, Saharanpur (U.P).

2. That the instant reply is being filed by the answering Respondent through its authorized representative, Mr. Lokendra Singh Lamba, who is duly authorized by the answering Respondent vide its board resolution dated 27.02.2024. The Board resolution dated 27.02.24 executed by the Respondent No.2 is annexed herewith and marked as **ANNEXURE-R1**.
3. That the said Joint Committee was directed by this Hon'ble Tribunal to file factual and action taken report regarding the discharge of untreated industrial effluent in Shila Khala (drain), which later joins River kali, in Village Ransura, District Saharanpur, Uttar Pradesh. The Joint Committee was also directed to give compliance status by the industries in question with reference to CTOs granted and mode of disposal of effluents by them.
3. That the only grievance/allegation of the Applicant is regarding the discharge of untreated industrial effluent in Shila Khala (drain), which later joins River kali, in Village Ransura, District

Saharanpur, Uttar Pradesh, resulting in serious health hazard, death of fish and other aquatic life trees etc.

4. That at the outset, all the averments, submissions, statements and allegations made by the Applicant in the O.A are denied except those that are specifically admitted hereinafter to be true and correct in the present Reply supported by the accompanying Affidavit.
5. It is most humbly submitted that the preliminary/ main issue in the present proceedings at the outset is purely factual and can be ascertained on the basis of reports inasmuch as the Joint Committed report dated 17.03.23 and report filed by UKPCB dated 07.03.24, clearly indicates that the answering respondent is maintaining the prescribed standards in all respect.
6. Before replying to the reports, Contents of the above-mentioned O.A and objections filed by the Applicant in the instant Application, the answering Respondent craves leave of this Hon'ble Tribunal to set out its preliminary submissions as under:
7. **PRELIMINARY SUBMISSIONS:**

- a) That it is most humbly submitted that the sugar mills is a seasonal agro based industry, which operates from November to April per year as per the availability of sugar cane and as such the industrial effluent can only be generated through this period of season only and not for the whole year.
- b) It is further submitted that the Respondent mill is fully equipped industrial effluent treatment plant (ETP) comprising of primary, secondary, and tertiary stage treatment of effluents. At the said ETP, an inlet flow meter is installed, which tracks the volume of untreated effluent going into the ETP and a log book is also maintained on daily basis. Additionally, an Online Continuous Effluent Monitoring Systems (OCEMS) is also installed at the ETP's outlet, which continuously monitors the treated water's quality and automatically sends the analysis result to the Central Pollution Control Board. The photo graph of the inlet flow meter and copy of the log book maintained is annexed herewith and marked as **ANNEXURE-R2 & ANNEXURE-R3**, respectively.

- b) That after the effluent is treated in the ETP, it is stored in a impermeable lagoon having capacity of 8250 m³ with retention time of 13 days. Further, a flow meter is also installed at the outlet of the lagoon to track the volume of treated water used for various purposes and a log book is also maintained regarding the same on daily basis. Moreover, the sample analysis of the samples taken by the joint committee from the lagoon shows that all parameters are well below the prescribed limit. (Page- 45, Para 17)
- c) It is most humbly submitted that the answering Respondent is located at approximately 3 K.M. upstream to the starting point of the Mundet drain (seepage from upper ganga canal) and admittedly have no direct access to either Shila Khala drain or Kali River apart from a storm water drain which runs parallel to the Delhi-Haridwar highway and falls into the Mundet drain at its starting point. The answering Respondent uses nearly 60% to 70% of the total treated water (after treating the effluent/water through primary, secondary and tertiary methods) for its own use inasmuch as the same is used in equipment washing, heating/boiling, dust suppression

(sprinklers on bagasse), fire hydrant system, APCS/wet scrubber and in energy recovery and the rest of the treated water is being distributed to nearby farmers for irrigation purposes.

- d) It is submitted that the all of the effluent generated from the respondent mill after being properly treated by the Effluent Treatment Plant (ETP) is used for various purposes like for cleaning, for spraying on bagasse to minimize the risk of fire, for ash quenching, for dust separation, for maintaining green belt within premises, etc.. The treated water is also distributed to the nearby farmers for Agriculture purpose as per the written agreements between the farmers and the respondent mill. The copy of the written agreements executed by the farmers are annexed herewith and marked as **ANNEXURE-R4 (colly)**.
- e) It is most humbly submitted that as per the joint committee's report at the junction of the Mundet drain and storm water drain the water was found stagnant and as per physical appearance water was clear. The analysis of the sample (Sample code-MD7; Table 2 at page 23) taken at

this junction/location also shows that all the parameters are way below the permissible limit.

- f) It is submitted that for the period of November 2022 to July 2023, ETP treated a total of 153527 KL of effluent was generated. Out of which 1342 Kl of treated water was used for cleaning; 133720 KL was used for irrigation and around 5% i.e 7676.35 KL is lost due to evaporation. Furthermore, about 3% i.e 4697.1 KL or 4605 MT sludge is created as a byproduct of the ETP's treatment of the effluent which is distributed to the nearby farmers free of cost to be used as manure for the crops. Thus, for the above-mentioned time period, around 95.15% treated effluent was used and no effluent whether treated or untreated was discharged to any water body. The copy of logbook regarding treated water used for irrigation and copy of logbook regarding treated water used for tube cleaning are annexed herewith and marked as **ANNEXURE-R5 & ANNEXURE-R6**, respectively.
- g) That it is most humbly submitted that the applicant in his application has claimed that due to the discharge of

untreated industrial effluent into the Shila Khala drain various serious diseases like Cancer, T.B., etc. are spreading in his village and it has also resulted in death of fish and other aquatic life. The trees in the vicinity are also impacted, as are However, this claim made by the Applicant is contrary to the finding arrived at, by the door-to-door survey conducted by the Superintendent of the Community Health Centre in the Ransura Village revealed no such diseases in an alarming number. Further, the Community Health officer (CHO) of Ransaura village in his statement made to the Joint Committee stated that no patient suffering from Goiter, cancer or mouth cancer has appeared in his records. Also, the Deputy Chief Veterinary Officer, Deoband after an inquiry in this matter concluded that neither any disease related to skin or stomach were reported in domestic animals of Ransura village nor has there been any outbreak of any infectious disease in the past years. Further, the Executive Engineer of UP Jal Nigam (Rural) (UPJN(R)) carried out sampling of groundwater from six locations at Village Ransaura and as per the analysis results the water was found suitable for drinking. (Statement and reports from page 105 to 108).

h) It is submitted that in view of the above Preliminary Submissions, the present Application is liable to be dismissed qua the answering Respondent as there is nothing is being discharged by the answering Respondent in Mundet drain, Shila Khala drain or in Kali river, much less the untreated or treated effluent is being discharged by the answering respondent and the said fact is endorsed by the Joint Committee Report dated 17.03.23 and report filed by Uttarakhand Pollution Control Board (UKPCB) dated 07.03.24.

8. REPLY TO THE OBJECTIONS FILED BY THE APPLICANT & THE JOINT COMMITTEE REPORT DATED 17.03.23.

a) That the only objection raised by the Applicant qua the answering respondent is that the Respondent was found to be operating without consent whereas the Joint committee Report qua the answering Respondent stated that the answering Respondent was complying to the consented norms. However, TDS 78% reduction from 1620 mg/l to 356mg/l without TDS reduction unit, indicates suspected

dilution of fresh water at any level of treatment system cannot be ruled out.

- b) That with respect to above said objection raised by the Applicant, it is most respectfully submitted that at the time of inspection i.e on 21.06.23, the answering Respondent was not operational due to seasonal off since 29.04.23, as the sugar industry is a seasonal industry which typically operates during the months of November to March. The earlier Consent to Operate in favour of the Respondent was valid till 31.03.23 and the answering Respondent mill has already applied for renewal/revalidation of the Consent to operate vide its Application dated 28.02.23 i.e within the stipulated time period and statutory time frame provided. Moreover, the abovementioned consent to operate was approved by the Uttarakhand Pollution Control Board (UKPCB) on 09.11.23 and the same is valid till 31.03.24. It is also pertinent to point out that the answering respondent has even applied for renewal of the present Consent operated vide its application dated 02.03.24. The copy of the consent to operate dated

19.08.21, Consent to operate dated 09.11.23 and copy of the Application for renewal dated 02.03.24, are annexed herewith and amerced as **ANNEXURE-R7, ANNEXURE-R8 & ANNEXURE-R9**, respectively.

- c) That with respect to flag raised by the Report under the heading: 'OBSERVATIONS'. It is most respectfully submitted that the answering Respondent was not operational at the time of inspection and periodical cleaning was being done during the said inspection by the Joint Committee and the observation that there was TDS reduction indicates *dilution of fresh water* at any level of treatment, depends on various circumstances as the answering Respondent uses fresh water and treated water with or without chemicals etc for cleaning the premises and various other factors, can also influence the TDS of the water. The same is also evident from the report submitted by UKPCB dated 07.03.24 wherein inlet and outlet samples were taken and the same were found to be complying with the prescribed standards

- d) It is further submitted that the answering Respondent jealously follow and comply with all the consented norms and strongly denies any allegation of diluting effluent with fresh water to reduce its TDS.
8. That the contents of preliminary submissions may also be kindly be read as part and parcel to the reply to objections/ reports etc filed in the instant Application and the contents of the same are not being repeated herein for the sake of brevity and to avoid prolixity.
9. In view of the above preliminary submissions and reply to objections and in view of the reports submitted in the above-mentioned matter qua the answering respondent, the present O.A qua the answering Respondent deserves to be dismissed.
10. That the Annexures enclosed with this Reply are true copy of their respective originals.

IN THE PREMISES STATED HEREIN ABOVE IT S MOST RESECTFULLY PRAYED THAT THIS HON'BLE TRIBUNAL MAY BE PLEASED TO:

- A. dismiss the present O.A, qua the answering Respondent;
and/or

B. pass any other or further orders, which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the resent case

AND FOR THIS ACT OF KINDNESS THE RESPONDENT NO. 2 SHALL EVER PRAY AS DUTY-BOUND.



RESPONDENT NO.2
(Uttam Sugar Mills Ltd)

Through



NEERAJ KUMAR SHARMA
ADVOCATE

COUNSEL FOR THE RESPONDENT No. 2
430, NEW LAWYERS CHAMBERS,
SUPREME COURTOF INDIA,
NEW DELHI-110001

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Email: neerajsharmaaorsc@gmail.com

FILED ON: 09.03.24
NEW DELHI

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PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 79 OF 2023

IN THE MATTER OF:

HARI PRAKASH

....APPLICANT

VERSUS

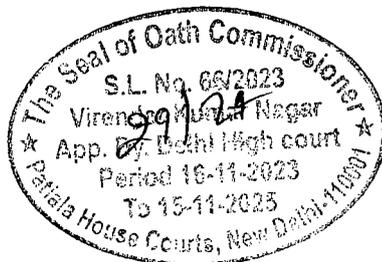
UTTAM SUGAR MILLS LTD,
LIBBERHEDI & ORS

....RESPONDENTS

AFFIDAVIT

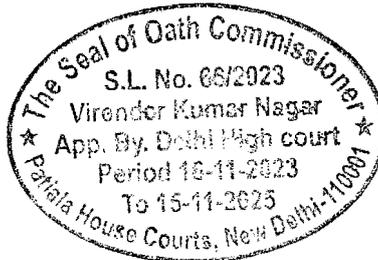
I, Lokendra Singh Lamba S/o. Shri Mahendra Singh, aged about 55 years, Sr. Vice president, Uttam Sugar Mills Ltd, Khasra No. 42, 45 etc, Libberhedi, Roorkee, District Haridwar, (Uttarakhand) presently at New Delhi, do hereby solemnly affirm and declare as under:

1. That I am the authorized representative of the Respondent No.2 company in the above-mentioned matter and as such am well aware of the facts of the present case, hence am competent to swear this affidavit.
2. That I have gone through the contents of accompanying Reply, which have been drafted under my instructions, and I say that the contents thereof are true and correct to the best of my



knowledge and information based on records of the company and the same are not being repeated herein for the sake of brevity and to avoid prolixity.

- 3. That no part of this affidavit is false and nothing material has been concealed there from.



[Signature]
DEPONENT

VERIFICATION:

09 MAR 2024

Verified at New Delhi on this day of March, 2024, that the contents of the above Affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

[Signature]
I identified this Deponent who has signed in my presence.

CERTIFIED THAT THE DEPONENT
 Shri/Smt./Kum. *[Signature]*
 S/o W/o D/o *[Signature]*
 R/o *[Signature]*
 Identified by Staff/ *[Signature]*
 his solemn/ *[Signature]*
 Delhi on *[Signature]* 29/24
 the contents of the affidavit which have
 been read & explained to him are true and
 correct to his knowledge.
[Signature]
 Oath Commissioner, Delhi

DEPONENT

09 MAR 2024

09 MAR 2024



500 ANNEXURE R-1
UTTAM SUGAR MILLS LIMITED

Corporate Office : A-2E, III Floor, CMA Tower, Sector-24, NOIDA-201 301 Uttar Pradesh, India
Telephone : 0120-4525000 E-mail : uttamsugarnoida@uttamsugar.com

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CERTIFIED COPY OF RESOLUTIONS PASSED AT THE MEETING OF THE BOARD OF DIRECTORS OF M/S UTTAM SUGAR MILLS LIMITED DULY HELD AND CONVENED ON 27TH FEBRUARY, 2024 AT A-2E, 3RD FLOOR, CMA TOWER, SECTOR 24, NOIDA

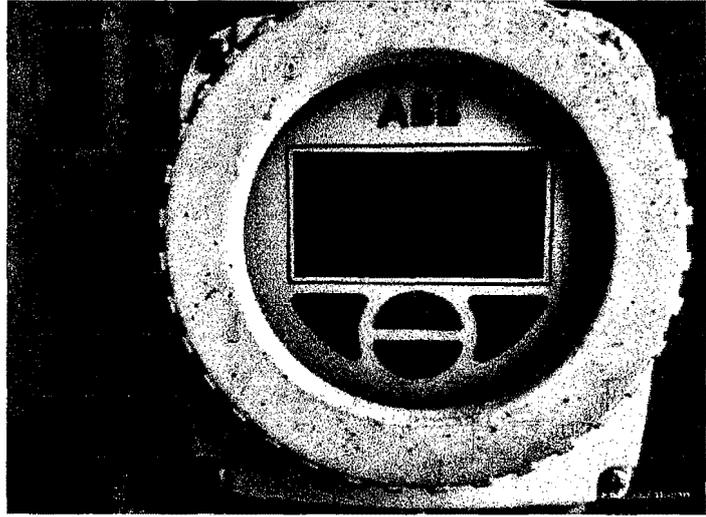
“RESOLVED THAT Mr. Lokendra Singh Lamba, Sr. Vice President of Libberheri Unit of the Company be and is hereby authorised to sign all papers, applications, complaints, petitions and all other documents etc. as well as affidavits as may be required to be filed by the Company before Hon’ble National Green Tribunal, Delhi in the matter of OA No. 79/2023 (Mr. Hari Prakash V/s Uttam Sugar Mills Ltd., Libberheri & Others).”

“RESOLVED FURTHER THAT Mr. Lokendra Singh Lamba, Sr. Vice President of Libberheri Unit of the Company be and is hereby also authorised to appoint such attorney(s), Advocates, Pleader etc. and to delegate authority(ies) in accordance with the applicable laws and in such manner which is deemed beneficial and in the best interest of the Company for the aforesaid matter to do all such other acts, deeds and things as may be necessary and incidental thereto.”

**CERTIFIED TRUE COPY
FOR UTTAM SUGAR MILLS LTD.**

**(RAJESH GARG)
COMPANY SECRETARY &
COMPLIANCE OFFICER**





ETP Inlet Flow meter on 21.06.23

502

ETP Inlet

M

16

ANNEXURE - R3

| Date | Initial Reading (KL) | Final Reading (KL) | Total Reading (KL) | Sign. |
|------------|----------------------|--------------------|--------------------|-------|
| 01-06-2023 | 56278 | 56431 | 153 | Bobul |
| 02-06-2023 | 56431 | 56579 | 148 | Bobul |
| 03-06-2023 | 56579 | 56738 | 159 | Bobul |
| 04-06-2023 | 56738 | 56894 | 156 | Bobul |
| 05-06-2023 | 56894 | 57058 | 164 | Bobul |
| 06-06-2023 | 57058 | 57221 | 163 | Bobul |
| 07-06-2023 | 57221 | 57378 | 157 | Bobul |
| 08-06-2023 | 57378 | 57542 | 164 | Bobul |
| 09-06-2023 | 57542 | 57697 | 155 | Bobul |
| 10-06-2023 | 57697 | 57862 | 165 | Bobul |
| 11-06-2023 | 57862 | 58040 | 178 | Bobul |
| 12-06-2023 | 58040 | 58209 | 169 | Bobul |
| 13-06-2023 | 58209 | 58393 | 184 | Bobul |
| 14-06-2023 | 58393 | 58569 | 176 | Bobul |
| 15-06-2023 | 58569 | 58748 | 179 | Bobul |
| 16-06-2023 | 58748 | 58928 | 180 | Bobul |
| 17-06-2023 | 58928 | 59088 | 160 | Bobul |
| 18-06-2023 | 59088 | 59267 | 179 | Bobul |
| 19-06-2023 | 59267 | 59551 | 284 | Bobul |
| 20-06-2023 | 59551 | 59671 | 120 - 3393 | Bobul |
| 21-06-2023 | 59671 | 59786 | 115 | Bobul |
| 22-06-2023 | 59786 | 59882 | 96 | Bobul |
| 23-06-2023 | 59882 | 59970 | 88 | Bobul |
| 24-06-2023 | 59970 | 60061 | 91 | Bobul |
| 25-06-2023 | 60061 | 60160 | 99 | Bobul |
| 26-06-2023 | 60160 | 60271 | 111 | Bobul |
| 27-06-2023 | 60271 | 60352 | 81 | Bobul |
| 28-06-2023 | 60352 | 60449 | 97 | Bobul |
| 29-06-2023 | 60449 | 60526 | 77 | Bobul |
| 30-06-2023 | 60526 | 60583 | 57 | Bobul |
| | | | 4308 | |
| | | | 1289 | |

दिनांक 4/7/17

सहमति - पत्र

मैं सुशीला कर्मा पुत्र श्री 67519/21 ग्राम 10/1/2011/891 का निवासी हूँ। मेरी 300 हैक्टेयर जमीन उत्तम चीनी मिल, लिब्ररहेडी के नजदीक है। मेरी जमीन में गन्ना एवं गेहूँ की खेती होती है। यदि चीनी मिल से निकलने वाले पानी को शोधित कर खेती की सिंचाई हेतु आपूर्ति करें जिससे कि मेरी फसल को कोई नुकसान न हो तो मैं चीनी मिल से निकलने वाले पानी से अपने खेतों की सिंचाई करने के लिए तैयार

हस्ताक्षर कृषक

नाम कृषक

पिता का नाम

गाँव

सुशीला कर्मासुशीला कर्मा67519/2110/1/2011/891

Date - 4/3/17

सहमति - पत्र

मैं 99
49-4 पुत्र श्री 99
49/117-8 गाँव 107/201/851 का
निवासी हूँ। मेरी 267 हैक्टेयर जमीन उत्तम चीनी मिल, लिब्ररहेडी के
नजदीक है। मेरी जमीन में गन्ना एवं गेहूँ की फसल होती है। यदि चीनी मिल से
निकलने वाले पानी को चीनी मिल संशोधित कर खेती की सिंचाई हेतु आपूर्ति करें
जिससे कि मेरी फसल को कोई नुकसान न हो तो मैं चीनी मिल से निकलने वाले
पानी से अपने खेतों की सिंचाई करने के लिए तैयार हूँ।

हस्ताक्षर कृषक :

नाम कृषक :

पिता का नाम :

गाँव :

देव प्रसाद

99
49-499
49/117-899
107/201/851

दिनांक 4/7/12

सहमति - पत्र

मेरी चंद्रपाल पुत्र श्री राधा चंद्रपाल ग्राम लिब्वरहेडी का निवासी हूँ। मेरी 267 हैक्टेयर जमीन उत्तम चीनी मिल, लिब्वरहेडी के नजदीक है। मेरी जमीन में गन्ना एवं गन्ना की खेती होती है। यदि चीनी मिल से निकलने वाले पानी को रक्षोधित कर खेती की सिंचाई हेतु आपूर्ति करें जिससे कि मेरी फसल को कोई नुकसान न हो तो मैं चीनी मिल से निकलने वाले पानी से अपने खेतों की सिंचाई करने के लिए तैयार हूँ।

चंद्रपाल

हस्ताक्षर कृषक

नाम कृषक चंद्रपालपिता का नाम राधागाँव लिब्वरहेडी


सहमति - पत्र

मैं 214-91 पुत्र श्री वगुन गाँव 177-बाएडी का
 निवासी हूँ। मेरी 267 हैक्टेयर जमीन उत्तम चीनी मिल, लिब्ररहेडी के
 नजदीक है। मेरी जमीन में गन्ना एवं गेहूँ की फसल होती है। यदि चीनी मिल से
 निकलने वाले पानी को चीनी मिल संशोधित कर खेती की सिंचाई हेतु आपूर्ति करें
 जिससे कि मेरी फसल को कोई नुकसान न हो तो मैं चीनी मिल से निकलने वाले
 पानी से अपने खेतों की सिंचाई करने के लिए तैयार हूँ।

हस्ताक्षर कृषक :

नाम कृषक :

पिता का नाम :

गाँव :

वगुन214-91वगुन177-बाएडीM

Date = 4/7/17

सहमति - पत्र

मैं अ. अ. पुत्र श्री अ. अ. गाँव अ. अ. का
232-9114 निवासी हूँ। मेरी 700 हैक्टेयर जमीन उत्तम चीनी मिल, लिब्वरहेडी के
 नजदीक है। मेरी जमीन में गन्ना एवं गेहूँ की फसल होती है। यदि चीनी मिल से
 निकलने वाले पानी को चीनी मिल संशोधित कर खेती की सिंचाई हेतु आपूर्ति करें
 जिससे कि मेरी फसल को कोई नुकसान न हो तो मैं चीनी मिल से निकलने वाले
 पानी से अपने खेतों की सिंचाई करने के लिए तैयार हूँ।

हस्ताक्षर कृषक :

अ. अ.

नाम कृषक :

अ. अ.

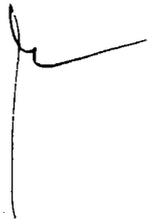
पिता का नाम :

अ. अ.

गाँव :

अ. अ.

.



Date = 4/7/17

सहमति - पत्र

मैं अ पुत्र श्री क/प्रदा/५ गाँव ल/व्या/६५१ का
२/५३१ निवासी हूँ। मेरी ३३५ हैक्टेयर जमीन उत्तम चीनी मिल, लिब्वरहेडी के
 नजदीक है। मेरी जमीन में गन्ना एवं गेहूँ की फसल होती है। यदि चीनी मिल से
 निकलने वाले पानी को चीनी मिल संशोधित कर खेती की सिंचाई हेतु आपूर्ति करें
 जिससे कि मेरी फसल को कोई नुकसान न हो तो मैं चीनी मिल से निकलने वाले
 पानी से अपने खेतों की सिंचाई करने के लिए तैयार हूँ।

शंकरा कुपाट

हस्ताक्षर कृषक :

नाम कृषक :

अ
२/५३१

पिता का नाम :

क/प्रदा/५

गाँव :

ल/व्या/६५१


Date = 4/7/17

सहमति - पत्र

मैं अजय पुत्र श्री अजय गाँव लखवा (ES) का
 निवासी हूँ। मेरी 200 हैक्टेयर जमीन उत्तम चीनी मिल, लिब्रहेडी के
 नजदीक है। मेरी जमीन में गन्ना एवं गेहूँ की फसल होती है। यदि चीनी मिल से
 निकलने वाले पानी को चीनी मिल संशोधित कर खेती की सिंचाई हेतु आपूर्ति करें
 जिससे कि मेरी फसल को कोई नुकसान न हो तो मैं चीनी मिल से निकलने वाले
 पानी से अपने खेतों की सिंचाई करने के लिए तैयार हूँ।

हस्ताक्षर कृषक :

नाम कृषक :

पिता का नाम :

गाँव :

अजयअजयअजयलखवा (ES)अजय

Date = 4/7/17

सहमति - पत्र

मैं जयवार पुत्र श्री जयपाल गाँव 1/1/1951 का
 निवासी हूँ। मेरी 6.34 हैक्टेयर जमीन उत्तम चीनी मिल, लिब्वरहेडी के
 नजदीक है। मेरी जमीन में गन्ना एवं गेहूँ की फसल होती है। यदि चीनी मिल से
 निकलने वाले पानी को चीनी मिल संशोधित कर खेती की सिंचाई हेतु आपूर्ति करें
 जिससे कि मेरी फसल को कोई नुकसान न हो तो मैं चीनी मिल से निकलने वाले
 पानी से अपने खेतों की सिंचाई करने के लिए तैयार हूँ।

हस्ताक्षरक जयदीश सिंहनाम कृषक : जयवारपिता का नाम : जयपालगाँव : 1/1/1951

Date = 4/7/17

सहमति --पत्र

मैं अमपाल सिंह पुत्र श्री बुट्याल सिंह गाँव लखवाड़ा का निवासी हूँ। मेरी 867 हैक्टेयर जमीन उत्तम चीनी मिल, लिब्वरहेडी के नजदीक है। मेरी जमीन में गन्ना एवं गेहूँ की फसल होती है। यदि चीनी मिल से निकलने वाले पानी को चीनी मिल संशोधित कर खेती की सिंचाई हेतु आपूर्ति करें जिससे कि मेरी फसल को कोई नुकसान न हो तो मैं चीनी मिल से निकलने वाले पानी से अपने खेतों की सिंचाई करने के लिए तैयार हूँ।

हस्ताक्षर कृषक : अमपाल सिंह
 नाम कृषक : अमपाल सिंह
 पिता का नाम : बुट्याल सिंह
 गाँव : लखवाड़ा

Treated Water ⁵¹⁴
Used in Irrigation and Plant

28
ANNEXURE R-5

| Date | Initial Reading (KL) | Final Reading (KL) | To Consumption (KL) | Sign. |
|------------|----------------------|--------------------|-----------------------|-------|
| 01-06-2023 | 235121 | 235121 | - | ①okul |
| 02-06-2023 | 235121 | 235351 | 230 | ①okul |
| 03-06-2023 | 235351 | 235536 | 185 | ①okul |
| 04-06-2023 | 235536 | 235536 | - | ①okul |
| 05-06-2023 | 235536 | 235536 | - | ①okul |
| 06-06-2023 | 235536 | 235916 | 380 | ①okul |
| 07-06-2023 | 235916 | 235916 | - | ①okul |
| 08-06-2023 | 235916 | 236456 | 540 | ①okul |
| 09-06-2023 | 236456 | 236456 | - | ①okul |
| 10-06-2023 | 236456 | 236612 | 156 | ①okul |
| 11-06-2023 | 236612 | 236612 | - | ①okul |
| 12-06-2023 | 236612 | 236612 | - | ①okul |
| 13-06-2023 | 236612 | 236902 | 290 | ①okul |
| 14-06-2023 | 236902 | 236902 | - | ①okul |
| 15-06-2023 | 236902 | 236902 | - | ①okul |
| 16-06-2023 | 236902 | 236902 | - | ①okul |
| 17-06-2023 | 236902 | 237317 | 415 | ①okul |
| 18-06-2023 | 237317 | 237317 | - | ①okul |
| 19-06-2023 | 237317 | 237317 | - | ①okul |
| 20-06-2023 | 237317 | 237885 | 568 ²⁷⁶⁴ ✓ | ①okul |
| 21-06-2023 | 237885 | 237885 | - | ①okul |
| 22-06-2023 | 237885 | 237885 | - | ①okul |
| 23-06-2023 | 237885 | 238253 | 368 | ①okul |
| 24-06-2023 | 238253 | 238253 | - | ①okul |
| 25-06-2023 | 238253 | 238253 | - | ①okul |
| 26-06-2023 | 238253 | 238503 | 250 | ①okul |
| 27-06-2023 | 238503 | 238503 | - | ①okul |
| 28-06-2023 | 238503 | 238503 | - | ①okul |
| 29-06-2023 | 238503 | 238623 | 120 | ①okul |
| 30-06-2023 | 238623 | 238623 | - | ①okul |
| | | | 3502 | |

(1) Used in Tube cleaning.

| Date | Initial Reading (KL) | Final Reading (KL) | Consumption (KL) |
|------------|----------------------|--------------------|------------------|
| 01-03-2023 | 274423 | 274423 | |
| 02-03-2023 | 274423 | 274423 | |
| 03-03-2023 | 274423 | 274423 | |
| 04-03-2023 | 274423 | 274423 | |
| 05-03-2023 | 274423 | 274423 | |
| 06-03-2023 | 274423 | 274423 | |
| 07-03-2023 | 274423 | 274423 | |
| 08-03-2023 | 274423 | 274423 | |
| 09-03-2023 | 274423 | 274423 | |
| 10-03-2023 | 274423 | 274423 | |
| 11-03-2023 | 274423 | 274423 | |
| 12-03-2023 | 274423 | 274423 | |
| 13-03-2023 | 274423 | 274423 | |
| 14-03-2023 | 274423 | 274423 | |
| 15-03-2023 | 274423 | 274423 | |
| 16-03-2023 | 274423 | 274423 | |
| 17-03-2023 | 274423 | 274423 | |
| 18-03-2023 | 274423 | 274423 | |
| 19-03-2023 | 274423 | 274423 | |
| 20-03-2023 | 274423 | 274423 | |
| 21-03-2023 | 274423 | 274423 | |
| 22-03-2023 | 274423 | 274423 | |
| 23-03-2023 | 274423 | 274423 | |
| 24-03-2023 | 274423 | 274423 | |
| 25-03-2023 | 274423 | 274423 | |
| 26-03-2023 | 274423 | 274423 | |
| 27-03-2023 | 274423 | 274423 | |
| 28-03-2023 | 274423 | 274423 | |
| 29-03-2023 | 274423 | 274423 | |
| 30-03-2023 | 274423 | 274423 | |
| 31-03-2023 | 274423 | 274423 | |

Used in Tube cleaning

| Date | Initial Reading (KL) | Final Reading (KL) | Consumption (KL) |
|----------|----------------------|--------------------|------------------|
| 01-04-23 | 274423 | 274423 | 000 |
| 02-04-23 | 274423 | 274423 | 000 |
| 03-04-23 | 274423 | 274423 | 000 |
| 04-04-23 | 274423 | 274423 | 000 |
| 05-04-23 | 274423 | 274423 | 000 |
| 06-04-23 | 274423 | 274423 | 000 |
| 07-04-23 | 274423 | 274423 | 000 |
| 08-04-23 | 274423 | 274423 | 000 |
| 09-04-23 | 274423 | 274423 | 000 |
| 10-04-23 | 274423 | 274423 | 000 |
| 11-04-23 | 274423 | 274423 | 000 |
| 12-04-23 | 274423 | 274423 | 000 |
| 13-04-23 | 274423 | 274423 | 000 |
| 14-04-23 | 274423 | 274423 | 000 |
| 15-04-23 | 274423 | 274423 | 000 |
| 16-04-23 | 274423 | 274423 | 000 |
| 17-04-23 | 274423 | 274423 | 000 |
| 18-04-23 | 274423 | 274423 | 000 |
| 19-04-23 | 274423 | 274423 | 000 |
| 20-04-23 | 274423 | 274423 | 000 |
| 21-04-23 | 274423 | 274423 | 000 |
| 22-04-23 | 274423 | 274423 | 000 |
| 23-04-23 | 274423 | 274423 | 000 |
| 24-04-23 | 274423 | 274423 | 000 |
| 25-04-23 | 274423 | 274423 | 000 |
| 26-04-23 | 274423 | 274423 | 000 |
| 27-04-23 | 274423 | 274423 | 000 |
| 28-04-23 | 274423 | 274423 | 000 |
| 29-04-23 | 274423 | 274423 | 000 |
| 30-04-23 | 274423 | 274423 | 000 |
| | 450 | 500 | 550 |



HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"

46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)

Web : www.ukpcb.ik.gov.in, E-mail : ukpcb@ukpcb.org, Phone No.-2976157, 2976158, 2607092

UKPCB/HO/Con-U-2/2021/ 633

Date: 19.08.2021
REGD. POST

To,
M/s Uttam Sugar Mills Ltd,
Khasra No. 42, 45 etc,
Vill- Libberheri, Roorkee,
Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

| | |
|--------------------|-------------------------|
| CAF ID - 7547 | Application no.-1061662 |
| CCA (Renewal) | |
| Date :- 16.03.2021 | |

CCA is hereby granted to M/s Uttam Sugar Mills Ltd located at Khasra No. 42, 45 etc, Vill- Libberheri, Roorkee, Distt- Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period upto 31.03.2023 and valid for manufacturing of following products with Capital Investment/Net Assets Values ₹ 828 lacs :-

| S. No. | Last CTE or CCA | | Present CCA (Renewal) | |
|--------|-----------------|----------------------|-----------------------|----------------------|
| | Product | Quantity (Per Month) | Product | Quantity (Per Month) |
| 1 | Sugar | 18000 MT | Sugar | 18000 MT |

2. Specific Conditions under Water Act :

- (i) The daily quantity of effluent discharge (KLD) :-

| | Last CTE or CCA | Present CCA (Renewal) |
|----------------|-----------------|-----------------------|
| Trade Effluent | 625 | 625 |
| Sewage | 10 | 20 |

- (ii) Trade Effluent Treatment and Disposal :- The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iii) The treated effluent shall be recycled to the maximum extent. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

| | | | |
|---|------------------|---------------|------------|
| 1 | pH | Between | 6.5 to 9.0 |
| 2 | Suspended solids | Not to exceed | 100mg/l |

| | | | |
|---|-------------------|---------------|----------|
| 3 | BOD (3 days 27°C) | Not to exceed | 30 mg/l |
| 4 | COD | Not to exceed | 250 mg/l |
| 5 | Oil & Grease | Not to exceed | 10 mg/l |

(iv) Sewage Treatment and Disposal :- The applicant shall provide appropriate treatment to the domestic waste water and disposed it as per prescribed standards.

3. Conditions under Air Act :-

(i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

| S. No | Stack attached with | Stack height (M) | Type of Fuel | Fuel Quantity | Emission Control Equipment | Emission standards not to exceed |
|-------|----------------------|------------------|--------------|---------------|-----------------------------------|----------------------------------|
| 1 | DG Set (380 KVA) x 2 | 4 | Diesel | 65 Ltr/Hr | Natural Draft, Acoustic Enclosure | - |
| 2 | Boiler (45TPH) x 2 | 56 | Solid Fuel | 45TPH | Wet Scrubber | - |
| 3 | Boiler (50 TPH) x 1 | 50 | Solid Fuel | 45TPH | Wet Scrubber | - |

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

| Standards for Noise level in db(A) Leq | Industrial Area | | Commercial Area | | Residential Area | | Silence Zone | |
|----------------------------------------|-----------------|------------|-----------------|------------|------------------|------------|--------------|------------|
| | Day time | Night time | Day time | Night time | Day time | Night time | Day time | Night time |
| | 75 | 70 | 65 | 55 | 55 | 45 | 50 | 40 |

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

- (i) The Factory Manager of M/s Uttam Sugar Mills Ltd., Roorkee, Haridwar is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :

| S.No. | Category (Schedule-I & Schedule-II) | Quantity of Waste for which authorization is being issued (MTA) | Mode of Disposal |
|-------|-------------------------------------|-----------------------------------------------------------------|------------------|
| 1 | Schedule I - 5.1 | 2.400 | Recyclable |
| 2 | Schedule I - 5.2 | 3.000 | Recyclable |

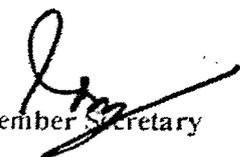
(iii) The authorization shall be in force for a period upto 31.03.2023.

(iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

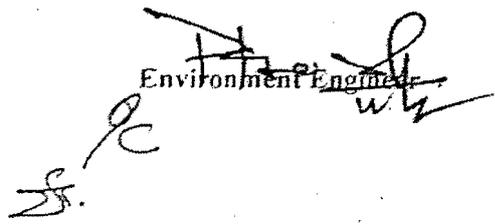
Terms and conditions of authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF&CC or CPCB/SPCB from time to time.

5. This CCA is valid for production of Sugar-18000 MT/Month only.
6. **Compulsory documents to be submitted by the Industry/Unit :-**
 - (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
 - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
10. The Unit shall comply the "Approved Fuels" policy in the entire state of Uttarakhand and use the fuel as per the list of Approved Fuels listed in the order issued by the Board vide its letter no. UEPPCB/HO/Gen-183-426/2020/171-331 dated 17.07.2020.


Member Secretary

Copy to: Regional Officer, Uttarakhand Pollution Control Board, Roorkee, Distt- Haridwar for information and compliance of the same.


Environment Engineer

Specific Conditions:

1. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
2. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
3. The industry shall ensure interlocking of air pollution control devices and production processes.
4. Solid wastes generated from the industry have to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.
7. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of Water Act, Air Act and Environment (Protection) Act and Rules made there under.
8. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
9. Unit shall ensure manifest system in Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 while disposing hazardous waste.
10. Hazardous waste should not be stored beyond a period of 90 days.
11. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
12. In case of non compliance of this CCA, the bank guarantee no. 034ILG007511 of ₹ 5.0Lacs (Punjab National Bank, Ghaziabad) which is valid upto 25.08.2021 shall be forfeited in favour of this Board.
13. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.

General Conditions:

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board** of size 6x4 feet outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the Board.
22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to **Registered Recyclers/Re-processors**.
25. In case of any transportation of hazardous waste, the details in Form-10 of the **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** shall be submitted to the Board.

Environment Engineer



HEAD OFFICE
Uttarakhand Pollution Control Board
"Gauradevi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehradun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

Letter No.: UKPCB/HO/Con-U-2/2023/ 1129

Date: 09.11.2023

Regd. Post

To,
Uttam Sugar Mills Limited
Village- Libberheri, Tehsil Roorkee,
District Haridwar (Uttarakhand)

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & Authorization) Renewal under Section- 25 of the "Water (Prevention & Control of Pollution) Act., 1974" and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule -6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 7547

Application ID-1801705

CCA (Renewal)

Date: 28.02.2023

CCA is hereby granted to M/s. **Uttam Sugar Mills Limited**, located at Vill.- Libberheri (Latitude 29.743908N Longitudes 77.853517N) subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions: -

1. This CCA is granted for the period up to **31.03.2024** from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
2. This CCA is granted for the period up to **31.03.2024** from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.
3. This CCA is granted for the period up to **31.03.2024** from the date of issuance of this letter under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986.

4. Production capacity:

| S. No. | Type of Sugar Industry | Production Capacity of Co-generation capacity | Cane crushing capacity (in TCD) | Permitted by the Board |
|--------|--------------------------|-----------------------------------------------|---------------------------------|---------------------------------------|
| 1. | Sugar with co-generation | Sugar:18000 MT/month Co-gen:26 MW | 6250 TCD | Sugar:18000 MT/month Co-gen: 26 MW |

5. By- Product if any with capacity:

| Name of By Product | Unit Name | License Product Capacity | Install Product Capacity |
|--------------------|-----------|--------------------------|--------------------------|
| Molasses | MT/ Day | 330 MT/day | 330 MT/day |
| Bagasse | MT/ Day | 1500 MT/day | 1500 MT/day |
| Press Mud | MT/ Day | 211 MT/day | 211 MT/day |

6. Water conservation:

A. Fresh water consumption:

- Categorization of existing groundwater area: Safe.
- Status of NOC from CGWA/SGWB: Obtained.
- Validity of NOC: 03.11.2023.
- Details of Artificial recharge system/rain water harvesting unit installed with capacity-NA
- Details of piezometer installed i.e., numbers with coordinates-2Nos. (29.743873/77.852957 & 29.743901/77.8504).
- Industry shall install sealed and calibrated flow meters at fresh water abstraction and consumption points (process & domestic) and maintain the logbooks for same.
- Maximum allowable fresh water consumption based on applicable specified process category

| S. N. | Sources of fresh water | Nos. with daily abstraction capacity | Applied quantity (KLD) | Max. Permitted abstraction quantity (KLD) | Status of flow meter installed |
|-------|------------------------|--------------------------------------|------------------------|-------------------------------------------|--------------------------------|
| 1. | Borewell | BW-1 720KLD BW-2 1200KLD | --- | 1875M ³ /Day | Yes |

| S. No. | Type of Sugar Industry | Fresh Water Consumption | |
|--------|-----------------------------|-------------------------------------|--|
| | | Industrial (L/T of Cane Crushed) | |
| 1. | Standalone sugar | 230 Litre /Tonnes of Cane crushed. | |
| 2. | Sugar with co-generation | <100 Litre /Tonnes of Cane crushed. | |
| 3. | Refinery | <80 Litre /Tonnes of Cane crushed. | |
| 4. | Refinery with co-generation | <100 Litre /Tonnes of Cane crushed. | |

B. Effluent generation, treatment and disposal: -

| S.No. | Kind of Effluent | Maximum daily discharge, KLD | Treatment Facility and Discharge point |
|-------|------------------|------------------------------|----------------------------------------|
| 1 | Domestic | 20 KLD | Septic tank followed by soak Pit. |
| 2 | Industrial | 625 KLD | ETP |

- The specific quantity of maximum daily effluent discharge should not be more than the following:

| S. No. | Type of Sugar Industry | Maximum daily treated effluent discharge limit* (L/T of cane crushed) |
|--------|-----------------------------|-----------------------------------------------------------------------|
| 1. | Standalone sugar | --- |
| 2. | Sugar with co-generation | 192L/T of cane crushed |
| 3. | Refinery | ---- |
| 4. | Refinery with co-generation | ---- |

*Maximum daily discharge shall be equal to multiplication of total production as per Para 4 and specific effluent discharge as per Para 5 (B-a). The treated effluent shall be recycled to the maximum extent and remaining treated effluent after tertiary level treatment shall be used for irrigation purpose/disposed.

- Industry shall install the Effluent treatment plant consisting of primarily (screen, grit chamber and equalization tank with air blower, neutralization tank, primary clarifier), secondary biological treatment (anaerobic filter tank**), aeration tank and secondary clarifier) and tertiary treatment (MGF/ACF etc.) units with adequate capacity.

**In case no separate sulphate removal system installed.

- c. The industry shall install flow meters at ETP inlet, outlet and recycling point and maintain the daily logbook for the same.
- d. Industry shall install the OCEMS of parameters pH, BOD, COD, TSS and flow at outlet and connected to CPCB/SPCB servers.
- e. Effluent generated in all the processing houses viz. mill & boiling house, steam generation house, Process Cooling Tower (PCT) blow down/ spray pond i.e. overflow, DM/RO reject/ gland leakages from boiler feed pump, effluent generated from dewatering of sludge and washing of floor and other equipment etc. should be treated in ETP before its disposal* so that it should be according to the norms prescribed as under.

| S. No. | Parameter | Standard |
|--------|---------------------------------------|-----------|
| 1. | pH | 5.5 – 8.5 |
| 2. | Biological Oxygen Demand (BOD) (mg/l) | 30 |
| 3. | Chemical Oxygen Demand (COD) (mg/l) | 250 |
| 4. | Total Suspended Solids (TSS) (mg/l) | 30 |
| 5. | Total Dissolved Solids (TDS) (mg/l) | 2100 |
| 6. | Oil & Grease (O&G) (mg/l) | 10 |

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- f. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only. The treated effluent being pumped for irrigation purpose from lagoon shall comply with the effluent discharge norms prescribed for irrigation vide Gazette dated 14.01.2016 under Schedule I of E(P)Rules,1986. The industry shall install sealed electromagnetic flow meter at outlet point of lagoon and shall maintain record of running hours and treated effluent used for irrigation purpose.
- g. Effluent Treatment Plant to be stabilised one month prior to the start of the crushing season and continue to operate one month after the crushing season.
- h. Proper colour coding of pipe lines and water channels to be implemented for the recycled process water, fresh water and effluent carrying lines.
- i. The industry shall identify recipient drains/rivulets and their u/s & d/s location in consultation with Uttarakhand Pollution Control Board and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to CPCB and Uttarakhand Pollution Control Board.

| S.No. | Name of recipient drain/rivulets | Latitude | Longitude | Quality of effluent of drain | Name of the recipient river |
|-------|----------------------------------|-------------|-------------|------------------------------|-----------------------------|
| 1. | Mundate Nala | 29°46'31''N | 71°51'26''N | To be assessed | Kali West |

j. Sludge handling system:

| S.No. | Sludge handling system (SDB/Centrifuge/Filter press) | Quantity of ETP sludge | Sludge storage area | Sludge disposal mechanism |
|-------|------------------------------------------------------|------------------------|---------------------|---------------------------|
| 1 | Sludge Bed | 500KG/day | Covered Area | Uses as Manure |

C. Domestic sewage

- i. The domestic effluent should be disposed separately in septic tanks/soak pits.

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- ii. Industry shall install the flow meter at STP inlet and outlet and maintain the daily logbook.
- iii. Industry shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.

Cleaner Technology and waste minimization options:

- i. Directions issued by Uttarakhand Pollution Control Board to all sugar mills to implement the "Charter for Effluent Treatment by Sugar Factories Situated in River Ganga Basin" conditions, which was formulated by CPCB to enforce appropriate technologies for effluent treatment in sugar factories and to comply with the prescribed environmental norms, accomplish desired level of environmental protection and achieve prescribed norms of discharge.
- ii. According to Charter, the industry shall implement a "Model condensate conservation cum Hot & cold Water Management System" focusing on maximum recycling of water. Necessary system comprising cooling towers and underground reservoirs etc. shall be implemented separately for cold re-circulating water and surplus condensate. Unit shall install electromagnetic flow meters at following points:

| S.No. | Flow meter installation points at Hot & Cold-water recycling system |
|-------------------------------------------------------------------|---------------------------------------------------------------------|
| 1. | Hot water UGR. |
| 2. | Cold water UGR and cooling towers. |
| Hot water- Location of flow meter & its Installation | |
| 1. | Imbibition water at mills |
| 2. | Filter cake wash water at rotary vacuum filter |
| 3. | Sugar melting, pan boiling, molasses conditioning |
| 4. | Wet Scrubber make-up |
| 5. | Boiler make-up in case of low pressure boiler |
| Cold water- Location of flow meter & its Installation. | |
| 1. | Power turbine cooling |
| 2. | Mills, fibrizer bearing, pumps cooling |
| 3. | Wet scrubber make-up |
| 4. | Cooling tower of co-generation make-up |
| 5. | SO ₂ gas cooling |
| 6. | B and C massecuite cooling |
| 7. | Final molasses cooling |

- iii. Recirculation of water employed in SO₂ gas coolers shall be ensured with proper cooling through cooling towers in case of plantation white sugar.
- iv. The industry shall ensure the construction of small pits with smooth cleaned inner surface preferably with ceramic tiles near to boiler feed pumps, condensate pumps. Injection pumps spray pumps and RVF vacuum pumps to collect gland cooling water in their respective pits without any contamination.
- v. The industry shall implement dry cleaning of factory floors etc. using bagasse instead of wet cleaning using water.
- vi. The industry shall provide covered conveyor to transfer bagasse by the sugar factories to prevent floating bagasse particles in ambient air.
- vii. Re-circulation of cooling water used for cooling B and C- massecuites with proper cooling through cooling towers arrangement rather drawing fresh water shall be adopted.
- viii. Minimum quantity of wash water to be applied at centrifugals for B and C massecuite curing to minimize loss of sugar in molasses and to control steam consumption.

- ix. The industry shall install CPU (Condensate Polishing Unit) to use surplus condensate for use as make-up water at cogeneration cooling tower & boiler feed water (for low/medium pressure boilers) and for use as make-up water at cogeneration cooling tower (for high pressure boilers).
- x. The industry shall install membrane based (2-stage) or other suitable technologies to attain a brine recovery of at least 80% in sugar refineries having Ion Exchange Resins for de-colorization of the sugar melt and rinse water recovery system in case of sugar refinery.
- xi. The industry shall use of surplus cooled condensate as make up water replacing the fresh water thus reducing fresh water requirement and effluent generation as well.
- xii. The industry shall adopt different options for separate or combined treatment of spray pond/PCT overflow as mentioned in charter.
- xiii. The industry shall ensure the maintenance of retention /contact time in various sub-units of ETP viz. equalization tank, aeration tank, primary and secondary clarifiers, multi-grade filters, multi grad and activated carbon filter etc. as per charter.

| S.No. | Unit with sizes/capacity | Retention Time/Contact Time (Mentioned in CPCB charter) | To be followed by Industry |
|-------|---------------------------------|----------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------|
| 1. | Bar screen Chamber | 30 minutes | 30 minutes |
| 2. | Oil & grease tank | 45 minutes | 45 minutes |
| 3. | Equalization tank with aeration | 10 hrs | 10 hrs |
| 4. | pH correction tank | 10 minutes | 10 minutes |
| 5. | Primary Clarifier | 4-5 hrs | 4-5 hrs |
| 6. | Aeration tank | 24-28 hrs | 24-28 hrs |
| 7. | Secondary Clarifier | 5-6 hrs | 5-6 hrs |
| 8. | Sand/multi grade filter | 20-25 minutes | 20-25 minutes |
| 9. | Activated carbon filter | 20-25 minutes | 20-25 minutes |
| 10. | Sludge drying bed | Not less than 0.03 m ³ per ton of cane. | Not less than 0.03 m ³ per ton of cane. |
| 11. | Centrifuge | The equipment's to be of adequate capacity for handling the sludge generated in the process. | The equipment's to be of adequate capacity for handling the sludge generated in the process. |
| 12. | Filter Press | | |

- xiv. Proper infrastructure for operation and maintenance of ETP shall be developed by recruiting hiring required skilled & technical staff.
- xv. Analytical facilities (laboratory) for analysis various streams of water, untreated and treated effluent for various parameters viz. pH, BOD, COD, TSS, TDS and MLSS etc. shall be developed by the industry.
- xvi. The industry shall create Environment Management Cell by appointing Environment officer, Engineer, chemist, agricultural expert and the same copy submitted to the board with contact details.
- xvii. The industry shall resort to rain water harvesting as a measure towards avoiding exploitation of natural resources. Rain water recharge structures/ pits/ ponds near to processing area should be discouraged due to possibilities of entering effluent/ industrial runoff in ground water.

Environmental management system

- i. Industry shall setup the environmental management cell including unit head, purchase/store

manager, process operation head, ETP in charge to effectively monitoring of environmental compliance

- ii. Industry shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO to effectively monitoring of ETP control parameters and ETP discharge norms.

7. Air pollution mitigation:

- i. The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

| Sr. No. | Stack attached with | Stack height (M) | Type of Fuel | Fuel Quantity | Emission Control Equipment | Emission standards not to exceed |
|---------|------------------------------------|------------------|--------------|---------------|----------------------------|----------------------------------|
| 1. | Boiler (45TPH x 2Nos.TPH) * 1 | 56 | Solid Fuel | 1385TPD | Wet scrubber | PM-150 mg/NM ³ |
| | Boiler (50TPH x 1No.) | 50 | Solid Fuel | | Wet Scrubber | PM-150 mg/NM ³ |
| 2. | DG Set (380KVA x1 & 600KVA x 1No.) | 4 | HSD | 65Lt/hr | Acoustic Enclosure | -- |

In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- ii. Noise from the D.G set and other sources (s) should be controlled by providing an acoustic enclosure as is required for meeting and ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows: -

| Standards for noise level in db(A) leq | Industrial Area | |
|----------------------------------------|-----------------|------------|
| | Day time | Night time |
| | 75 | 70 |

Day time: - 6.00 am to 10.00 pm, Night time: - 10.00 pm to 06.00 am

- iii. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- iv. The industry shall keep record for boiler ash & its disposal and maintain the designated boiler ash disposal site properly fenced with caution display to avoid accidents.
- v. The APCS for controlling emissions should be properly maintained and continuously operated. The stack should be as per norms and regular monitoring of stack and ambient air should be done by the laboratory recognized under E(P) Act 1986 and report be sent to the Board.
- vi. The water shall be sprinkled on the roads and premises for suppression of road dust.
- vii. The sugar factories shall provide On-line emission (stack) monitoring system to monitor, record and transmit the data related to SPM level (mg/Nm³) to <Name of SPCB> / CPCB.
- viii. The industry shall prepare Standard Operating Procedures (SOPs) for accident management and Process safety management.

8. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016: -

Hazardous Waste Management (As per FORM 2 - [rule 6(2)])

- i. Number of authorization and date of issue: 21.09.2023

Reference of application (No. and date) : Application ID: 1801705 Date 28.02.2023. *dc*

- ii. **Factory Manager of M/S Uttam Sugar Mills Limited** is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, co-processing, utilization, treatment, disposal or any other use of hazardous or other wastes or both on the premises situated at

Details of Authorization:

| Sl. No. | Category of Hazardous Waste as per the Schedules I, II and III of these rules | Authorized mode of disposal or recycling or utilization or co-processing, etc. | Quantity (ton/annum) |
|---------|-------------------------------------------------------------------------------|--------------------------------------------------------------------------------|----------------------|
| 1. | Used Oil (Schedule-I-5.1) | Recyclable | 2.4MTA |
| 2. | Schedule-I -5.2) | Recyclable | 3.0MTA |

- iii. The authorization shall be valid for a period of **31.03.2024**.
- iv. The authorization is subject to the following general and specific conditions (Please specify any conditions that need to be imposed over and above general conditions, if any):

A. General conditions of authorization:

1. The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site-specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

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General Conditions

1. The applicant shall get analyses the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the SPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. The applicant shall submit bank guarantee of Rs. 5.0 Lakh (Rs. Five Lakh only) in favor of Uttarakhand Pollution Control Board, within 30 days of issue of this order. In case of any non-compliance reported, said bank guarantee shall be forfeited by the Board.
4. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
5. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions with 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
6. The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.
7. The industry shall provide uninterrupted entry to this STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
8. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
9. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated conditions issued along with CCA, as may be necessary.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
17. Industry shall submit the latest copy of Audit Balance sheet/C.A. Certificate (Fixed Assets + Current Assets-Current Liabilities) so that the Consent fee payable by the industry may be verified.
18. Generated hazardous waste shall be stored temporarily in the factory premises and disposed of through authorized TSDF after obtaining the authorization from the Board
19. Unit shall develop green belt as per the guidelines provided by Central Pollution Control Board.

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20. The industry shall comply with the provisions of Environment (Protection) Amendment, Rules 2018 notified by MoEF&CC by Notification no 49 Dated 25.01.2018, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rule 2016, E-Waste (Management and Transboundary Movement) Rules 2016 (whichever is applicable).
21. In case of any closure order is issued by CPCB or SPCB against the unit, then this CCA order will remain suspended during the closure period. After ensuring the compliance and after revocation of the closure order, the CCA will automatically be effective from the date of issuance of the closure revocation order with additional conditions mentioned in the closure revocation order.


(S.K. Pattnaik)
Member Secretary

Copy to:

1. Regional Officer, Uttarakhand Pollution Control Board, Regional Office, Roorkee (Haridwar) for information and compliance.


Member Secretary

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Uttarakhand
Pollution Control Board

Online Consent Management & Monitoring System

Ministry of Environment, Forest and Climate Change
Government of India

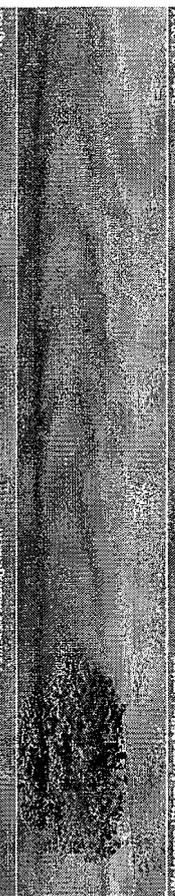


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Industry Profile

Send us your feedback and suggestions

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Uttarakhand Pollution Control Board

Completed Application

| | | | | | | |
|----------------|------------------|-----------------|--------------------------|------|-----------------|---------|
| Application No | Application Date | Application For | Industry Name | Type | Certificate For | File No |
| 1820558 | 02-03-2024 10:23 | boob | Utam Sugar Mills Limited | CCA | renew | |

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Change Number: 108
Last Saved On: 27-02-2024 17:21:00
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Number of Pages: 4
Number of Words: 195 (approx.)
Number of Characters: 1,113 (approx.)

BEFORE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCHAT NEW DELHI
O.A. NO. 79 OF 2023

IN THE MATTER OF:

HARI PRAKASH

.... APPLICANT

VERSUS

UTTAM SUGAR MILLS, LIBBERHEDI & ORS...RESPONDENTS

VAKALATNAMA

KNOW ALL to whom these presents shall come that I Lokendra Singh Lamba S/o Shri Mahendra Singh, Authorized Signatory, Uttam Sugar Mills Ltd, Khasra No. 42, 45etc, Village Libberhedi, Roorkee, District Haridwar, (Uttarakhand) the above-named Respondent No.2, do hereby appoint,

NEERAJ KUMAR SHARMA
ADVOCATE, D/1194/02,

430, New Lawyers Chambers, M.C.S Block, Supreme Court of India, New Delhi -110001

Mob: 9811288424; 8588890490, Email: neerajsharmaaorsc@gmail.com

Hereinafter called the Advocates to be my/our Advocates in the above-noted case and authorize them

To sign, file, verify and present pleadings, cross-objections or any petitions, for execution, review, rectification, revision, restoration, withdrawal, compromise or other petitions, replies, objections or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To act, appear, plead in the above noted case before this Hon'ble Court subject to payment of their fees; To file and take back documents;

To withdraw, or comprise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case;

To take out execution proceedings; To deposit, draw and receive moneys, cheques and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case; To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocates whenever they may think it to do so and to sign the power of attorney on my/our behalf.

And I/We the undersigned do hereby agree to ratify and confirm acts done by the Advocates or their substitute in the matter as my/our own acts as if done by me/us to all intents and purposes.

And I/We the undersigned undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocates for appearance, when the case is called.

And I/We the undersigned, do hereby agree not to hold the Advocates or his substitute responsible for the result of the said case in consequence of his absence from the court when the said case is called up for hearings, or for any negligence of the said Advocates or substitute. And I/we the undersigned, do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocates remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. If any costs are allowed for an adjournment, the Advocates would be entitled to the same. The fee settled is only for the above case and court.

IN WITNESS WHEREOF I/we do hereunto set my /our hand to these presents the contents of which have been understood by me/us this day of 29th February, 2024. Accepted subject to the terms of fees.

Advocate

Advocate

NEERAJ KUMAR SHARMA

Advocate-On-Record

430, New Lawyers Chambers, M.C.S. Block
Supreme Court of India, New Delhi-110001
Mob: 9811288424, 8588890490
E-mail: neeraj.advocate@gmail.com

Client

Client

Sr. Vice President
Uttam Sugar Mills Ltd.
Vill. Libberheri, Roorkee
Haridwar (U.K.)